The Visakhapatnam Municipal Corporation Act, 1986

Act 7 of 1986

Keyword(s):
Municipal Corporation Visakhapatnam
THE VISAKHPATNAM MUNICIPAL CORPORATION ACT, 1986*

ACT No. 7 OF 1986.

[15th April, 1986]

An Act further to amend the Visakhapatnam Municipal Corporation Act, 1979.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Visakhapatnam Municipal Corporation (Amendment) Act, 1986.

2. In the Visakhapatnam Municipal Corporation Act, 1979, in section 8,—

   (1) in sub-section (3), for the words “All taxes, fees and duties”, the words “Save as otherwise provided in sub-section (3-A), all taxes, fees and duties” shall be substituted;

   (2) after sub-section (3), the following sub-section shall be inserted, namely:—

   “(3-A) In the case of lands and buildings vested in the trustees of the Visakhapatnam Port Trust, it shall be lawful for the Corporation to levy by resolution in any year, a property tax at the rate of four percentum of the annual gross earnings of the said Trust, in the year immediately preceding such levy”. 

*Received the assent of the Governor on the 13th April, 1986. For statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 7th March, 1986, at page 3.